

(2020) 09 SHI CK 0383

In the High Court Of Himachal Pradesh

Case No : Execution Petition (T) No. 394 Of 2020

Upender Kumar Sood

APPELLANT

Vs

Himachal Rd. Tpt. Corporation

RESPONDENT

Date of Decision : 24-09-2020

Acts Referred:

Himachal Pradesh (Original Side) Rules, 1997 — Rule 16(1)

Citation : (2020) 09 SHI CK 0383

Hon'ble Judges : Sandeep Sharma, J

Bench : Single Bench

Advocate : S.P. Chatterji, Vikas Rajput

Final Decision : Disposed Of

Judgement

Sandeep Sharma, J

1. By way of instant petition filed under Rule 16 (1) of HP High Court Original Side Rules, 1997, prayer has been made for the execution of order dated 5.12.2018 passed by erstwhile Himachal Pradesh Administrative Tribunal in OA No. 6923 of 2018 titled as Upender Kumar Sood and others vs. Himachal Road Transport Corporation, whereby learned Tribunal, having taken note of the statement made by learned Counsel appearing for the petitioner that his case is squarely covered by judgment dated 17.7.2014 rendered by this Court in CWP No. 3050/2014, Nek Ram vs. State of Himachal Pradesh and others, disposed of the Original Application with a direction to the respondent to extend benefit of aforesaid judgment to the petitioner within three months from the date of production of a certified copy of order, subject to his being similarly situated person. Since no action came to be taken in the matter after lapse of considerable period, petitioner has filed the instant petition for execution of order in question.

2. Mr. Vikas Rajput, learned Counsel appearing for the respondent, states that though he has every reason to believe that the order in question stands

implemented, but if not, same would be complied with, within a period of eight weeks.

3. Consequently, in view of the fair stand taken by learned counsel for the respondent, this Court sees no reason to keep the present petition alive and same is disposed of with a direction to the respondent to do the needful in terms of order in question, within eight weeks, failing which petitioner would be at liberty to get the present petition revived, so that appropriate steps towards execution of the order in question are taken. Petition stands disposed of in above terms.